

असाधारण

#### EXTRAORDINARY

भाग I-खण्ड 1

PART I-Section 1

पाधिकार से प्रकाशित

### PUBLISHED BY AUTHORITY

ਸਂ. 32] No. 32] नई दिल्ली, सोमवार, जनवरी 25, 2016/माघ 5, 1937

NEW DELHI, MONDAY, JANUARY 25, 2016/MAGHA 5, 1937

### SUPREME COURT OF INDIA

### NOTIFICATION

New Delhi, the 21st January, 2016

No. F. 61/2007-SCA(I).— In exercise of the powers conferred by Clause (2) of Article 146 of the Constitution, the Chief Justice of India, with the approval of the President, hereby makes the following Rules effecting the revision of pay scales of the certain categories of staff on the establishment of the Supreme Court of India:

### 1. Short title and commencement :-

- (1) These Rules shall be called "The Supreme Court Officers and Servants (Revised Pay) Rules, 2014".
- (2) These Rules shall be deemed to have come into force at once.
- Definitions: In these Rules unless the context otherwise requires -
- (a) Existing Pay Band and Grade Pay means the Pay Band and Grade Pay applicable to concerned officers and staff of the Supreme Court specified at Column III & IV of the Schedule.
- (b) 'Revised Pay Band and Grade Pay' with reference to any of the concerned officers and staff of the Supreme Court means the Pay Band and Grade Pay mentioned in Column V & VI of the Schedule.
- (c) 'Schedule' means the Schedule appended to these Rules.

### Revision of Pay Band :-

(i) The existing Pay Band and Grade Pay in respect of staff of the Supreme Court in categories shown at S. Nos. 1 to 3 of Column II of the Schedule shall stand revised as indicated in Column V & VI of the said Schedule with effect from 1-1-2006.

400 GI/2016

(ii) The pre-revised pay scale (effective from 1-1-1996) of the categories shown at S.No.4 (column II of the Schedule) shall be revised as mentioned in Column V with effect from 1-1-1996.

## 4. Fixation of Pay in the revised Pay Band:-

- (i) The pay of the staff members of the Supreme Court in the categories as mentioned at S.No.4 (Column II) in the Schedule shall be fixed on notional basis with effect from 1-1-1996 in the scale shown in Column V and the actual benefits shall be available with effect from 1-1-2006.
- (ii) The fixation of pay in the revised Pay Band effective from 1-1-2006 shall be made in accordance with the procedure prescribed for fixation of pay in terms of Supreme Court Resolution No.F.34/2008-SCA(I) dated 13th September, 2008 read with CCS (Revised Pay) Rules, 2008.

## 5. Provision regarding arrears of Pay and Allowances:-

The payment of arrears shall be made to the concerned categories of staff of the Supreme Court in the manner indicated in Supreme Court's Resolution No.F.34/2008-SCA(I) dated 13th September, 2008 read with CCS (Revised Pay) Rules, 2008.

### 6. Removal of difficulties :-

If any difficulty or question arises in the implementation of these Rules, the decision of the Hon'ble the Chief Justice of India on such matter, shall be final.

7. The Pay Band and Grade Pay of other categories of Officers and Officials shall remain unchanged.

#### SCHEDULE

S. No.	Post	Existing Pay Band/Pay Scale	Existing Grade Pay	Revised corresponding fitment in Pay Band	Revised Grade Pay
I	II	Ш	IV	V	VI
1	Junior Court Assistant	5200-20200 (PB-1)	2800	9300-34800 (PB-2)	4200
2	Court Assistant, Accountant, Cashier and Personal Assistant	9300-34800 (PB-2)	4200	9300-34800 (PB-2)	4600
3	PS to Additional Registrar, Senior Personal Assistant, Senior Court Assistant, Court Associate, Editor of Paper Books, Assistant Librarian, Proof Reader, Assistant Accounts Officer (Concurrent Audit) & Building Supervisor	(i) 9300-34800 (PB-2) (ii) 9300-34800 (PB-2) [On completion of 4 years service]	(i) 4600 (ii) 5400	(i) 9300-34800 (PB-2) (ii) 15600-39100 (PB-3) [On completion of 4 years service]	(i) 4800 (ii) 5400
4	Daftry (now Senior Court Attendant), Usher (previously Jamadar) and Jamadar (Farash) & Jamadar (Safaiwala)	(i) Pre-revised (effective from 1-1-1996 to 31-12- 2005) Rs.3500-90-5120 (ii) 5200-20200	Rs.2400	(i) Pre-revised (effective from 1-1-1996 to 31-12-2005) Rs.3700-95-5600 (ii) No change	(ii) No change

By Order and under the authority of Chief Justice of India,

## SUPREME COURT OF INDIA

No. F.61/2007-SCA(I) New Delhi, dated February 6, 2016

# **OFFICE ORDER**

Consequent upon the Sanction of the President conveyed vide letter dated 14th December, 2015 of Department of Justice, Ministry of Law & Justice to "The Supreme Court Officers and Servants (Revised Pay) Rules, 2014" for revision of pay scales of certain posts of the Supreme Court Registry as indicated in the Schedule attached thereto and publication of the said Rules vide Notification No.32 dated 25th January, 2016 in the Gazette of India, Extraordinary, Part I Section I, the revised Pay Scale/Pay Band including Grade Pay in respect of the Officers and Staff shown at S.Nos. 1 to 4 of Column II shall be as shown in Column V & VI:-

S. No.	Post	Existing Pay Band/Pay Scale	Existing Grade Pay	Revised corresponding fitment in Pay Band	Revised Grade Pay
I	II	III	IV	V	VI
1	Junior Court Assistant	5200-20200 (PB-1)	2800	9300-34800 (PB-2)	4200
2	Court Assistant, Accountant, Cashier and Personal Assistant	9300-34800 (PB-2)	4200	9300-34800 (PB-2)	4600
3	PS to Additional Registrar, Senior Personal Assistant, Senior Court Assistant, Court Associate, Editor of Paper Books, Assistant Librarian, Proof Reader, Assistant Accounts Officer (Concurrent Audit) & Building Supervisor	(i) 9300-34800 (PB-2) (ii) 9300-34800 (PB-2) [On completion of 4 years service]	(i) 4600 (ii) 5400	(i) 9300-34800 (PB-2) (ii) 15600-39100 (PB-3) [On completion of 4 years service]	(i) 4800 (ii) 5400
4	Daftry (now Senior Court Attendant), Usher (previously Jamadar) and Jamadar (Farash) & Jamadar (Safaiwala)	(i) Pre-revised (effective from 1-1-1996 to 31-12-2005) Rs.3500-90-5120 (ii) 5200-20200	- Rs.2400	(i) Pre-revised (effective from 1-1-1996 to 31-12-2005) Rs.3700-95-5600 (ii) No change	(ii) No change

The revised Pay Band and Grade Pay in respect of staff of the Supreme Court in categories shown at S.Nos. 1 to 3 of Column II as indicated in the column V & VI of the Schedule shall be effective from 1-1-2006 and the pre-revised pay scale (effective from 1-1-1996) of the categories shown at S.No.4 (Column II of the Schedule) shall be revised on notional basis with effect from 1-1-1996 as mentioned in Column V and the actual benefits shall be available with effect from 1-1-2006. The fixation of pay in the revised Pay Band effective from 1-1-2006 shall be made in accordance with the procedure prescribed for fixation of pay in terms of Supreme Court Resolution No. F.34/2008-SCA(I) dated 13th September, 2008 read with CCS (Revised Pay) Rules, 2008.

The payment of arrears shall be made to the concerned categories of staff of the Supreme Court in the manner indicated in Supreme Court's Resolution No. F.34/2008-SCA(I) dated 13th September, 2008 read with CCS(Revised Pay) Rules, 2008.

If any difficulty or question arises in the implementation of the said Rules, the decision of the Hon'ble the Chief Justice of India on such matter, shall be final. The Pay Band and Grade Pay of other categories of Officers and officials shall remain unchanged.

The disbursement of revised salary will be subject to furnishing of undertaking to the effect that any excess payment that may be found to have been made as a result of incorrect fixation of pay or any excess payment detected in the light of discrepancies noticed subsequently will be refunded to the Supreme Court either by adjustment against future payments due or otherwise.

[M.V. Ramesh] Registrar[Admn.I]

Copy to :-

All concerned.